NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:

A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(1) G.S.R. 494 (E) published in Gazette of India dated the 14th July, 1982 together with an explanatory memorandum making certain amendment to Notification No. 178/ 81-CE dated the 2nd November, 1981 regarding inclusion of word 'On Shore' in the Notification dated the 2nd November, 1981.

(2) G.S.R. 495 (E) published in Gazette of India dated the 14th July, 1982, together with an explanatory memorandum making certain amendment to Notification No. 226/77-CE dated the 15th July, 1977 regarding effective rate of excise duty on certain fabrics in the absence of warp or weft.

[Placed in Library. See No. LT-4275/82].

12.08 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLU-TIONS

FORTY-FIFTH REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Forty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.09 hrs.

CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IMPORTANCE

BOGUS RECRUITMENT OFFICES RE-CRUITING FAKE PERSONNEL FOR ARMY AND NAVY

श्री चन्द्रपाल शैलानी (हाथरस) : ग्रघ्यक्ष महोदय, मैं ग्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की ग्रोर रक्षा मंत्री का घ्यान ग्राकषित करता हूं ग्रीर प्रार्थना करता हूं कि वह इसके ऊपर एक वक्तव्य दें:

''यल सेना ग्रौर नौ-सेना के लिए बड़ी संख्या में फर्जी कर्मचारियों की मर्ती करने बाले फर्जी दफ्तरों का पता लगने के समा-चार।''

··· (च्यवधान) ***

ग्रध्यक्ष महोवय : रूल के हिसाब से नहीं देखते तो ग्रपने गले के हिसाब से देखिए। भ्रापका गला खराब हो जायगा।

THE MINISTER OF DEFENCE AND HOME AFFAIRS (SHRI R. VENKATARAMAN): Mr. Speaker, Sir, in the last 6 years, 231 cases of fraudulent enrolment have come to the notice of the Army authorities. These were handed over to the Police for investigation.

2. It appears that these fraudulent persons enticed prospective candidates into paying money to get the enrolment done.

3. Remedial measures have been taken to stop malpractices of this kind by unscruptulous agents and touts. Among the steps which have been taken are the following:—

(a) Recruiting Officers are ordinarily changed every 2 years;